

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6026
ANSWERED ON:03.05.2010
WELFARE FUND FOR WORKERS
Singh Shri Jagada Nand

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government administers the welfare funds for beedi workers, cine-workers and non-coal mine workers;
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce rehabilitation scheme for the workers engaged in beedi industry;
- (d) if so, the details thereof; and
- (e) the assistance provided to such workers under the said fund during each of the last three years, separately, State-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): The followings legislations have been enacted by the Parliament to set up welfare funds to provide health care, education, housing and recreational facilities to the beedi workers, cine-workers and certain non-coal mine workers:

1. The Beedi Workers Welfare Fund Act, 1976;
2. The Limestone and Dolomite Mine Labour Welfare Fund Act, 1972;
3. The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976;
4. The Mica Mine Labour Welfare Fund Act, 1946; and
5. The Cine Workers Welfare Fund Act, 1981

(c) & (d): The Ministry of Labour and Employment has initiated action for rehabilitation of the beedi workers by providing them vocational training in certain courses according to the local market needs for viable alternative sources of livelihood. Details of the training programmes conducted at various places are annexed as Annexure-I.

(e): The assistance provided to such workers under the said funds during each of the last three years are annexed as Annexure-II.